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## NATIONAL COMPANY LAW TRIBUNAL **CHENNAI BENCH CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 11/11/2016 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER

**PETITION NUMBER** 

: TCP/198/2016

NAME OF THE PETITIONER(S)

: Dr. Arivudai Nambi

NAME OF THE RESPONDENT(S)

: M/s Beko-Kare Enterprises Private Limited & 2 others

UNDER SECTION

: 397/398

S.No. NAME (IN CAPITAL)

DESIGNATION

**SIGNATURE** 

REPRESENTATION BY WHOM

R. VIDHIA SHAMKAR ADV. For Petitioner R. VIOLIZE SLANKON

K. Grawtham Kumar Athiban Vijay A. K Jos A. L. Grandhimathi

Counsel for 121-3

## **ORDER**

Both the parties along with their counsels present. During the course of hearing, R2 present in person has agreed to exit from the company. Counsel for petitioner also agreed to it stating that the land pertaining to the project and the structure thereon will remain with R2 and the machinery will be taken by the petitioner. They do mutually agree on choosing a company auditor to make assessment of the accounts in order to ascertain the investments of the respective parties and the value thereof, so as to determine the liabilities and entitlements of both of the parties. Counsel for petitioner undertakes to initiate appropriate steps to ensure that the properties of R1 company mortgaged with the bank be got released. These are the broad terms of the proposed settlement for putting an end to the dispute between the parties. Both the counsels prayed time. At request, time enlarged. Put up on 16.11.2016 at 10.30 A.M.

(Ch. Md. Sharief Tariq) Member (Judicial)

(K.Anantha Padmanabha Swamy) Member (Judicial)